

Repealing And Amending Act, 1960

58 of 1960

[26 December 1960]

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Repealing And Amending Act, 1960

58 of 1960

[26 December 1960]

An Act to repeal certain enactments and to amend certain other enactments. BE it enacted by Parliament in the Eleventh Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the Repealing and Amending Act, 1960.

2. Repeal Of Certain Enactments :-

The enactments specified in the First schedule are here by repealed to the extent mentioned in the fourth column thereof.

3. Amendment Of Certain Enactments :-

Second Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof.

4. Savings :-

The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any rights, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability right, title, privilege, restriction, exemption, usage, practice, procedure or other matter of thing not now existing or in force.

5. Effect Of Repeal Of Amending Enactment :-

For the removal of doubts, it is hereby declared that where this Act repeals any enactment by which the text of any other enactment, not being a Central Act, Ordinance or Regulation, was amended by the express omission, insertion or substitution of any matter, the repeal shall not affect the continuance of any such amendment made by the enactment so repealed and in operation at the commencement of this Act.

SCHEDULE 1

THE SCHEDULE

(See section 2)

1	2	3	4
Central Acts			
1860	34	The Government Officers Indemnity Act, 1860	The whole
1920	3	The United Provinces Town Improvement (Appeals) Act, 1920, as in force in the Union territory of Delhi	The whole.
1922	13	The Ranchi Mental Hospital Act, 1922	The whole.
1944	1	The Central Excises and Salt Act, 1944	Section 3A.
1949	65	The Abducted Persons (Recovery and	The whole

1949	35	The Abducted Persons (Recovery and Restoration) Act, 1949	The whole.
1950	36	The Nawab Sahab Jung Bahadur (Administration of assets) Act, 1950	The whole.
1950	44	The Displaced Persons (Claims) Act, 1950	Section 17.
1951	1	The Code of Criminal Procedure (Amendment) Act, 1951	Section 2 to 24.
1951	2	The Code of Civil Procedure (Amendment) Act, 1951	Section 2 to 18.
1951	40	The Industrial Disputes (Amendment and Temporary Provisions) Act, 1951	So much as has not been repealed.
1952	30	The Requisitioning and Acquisition of Immovable Property Act, 1952	Section 25.
1952	40	The Displaced Person (Claims) Amendment Act, 1952	The whole.
1952	75	The West Bengal Evacuee Property (Tripura Amendment) Act, 1952	The whole.
1952	76	The Influx from Pakistan (Control) Repealing Act, 1952	Section 2.
1952	81	The Delimitation Commission Act, 1952	The whole
1954	2	The Cantonments (Amendments) Act, 1953	The whole
1954	10	The Air Corporations (Amendment) Act, 1954	The whole.
1954	12	The Displaced Persons (Claims) Supplementary Act, 1954	Section 13.
1954	14	The Barsi Light Railway Company (Transferred Liabilities) Act, 1954	Section 5.
1954	15	The Transfer of Evacuee Deposits Act, 1954	The whole.
1954	22	The Indian Railways (Amendment) Act, 1954	The whole.
1954	24	The Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Act, 1954	The whole.
1954	25	The Factories (Amendment) Act, 1954	The whole.
1954	26	The Minimum Wages (Amendment) Act, 1954	The whole.
1954	30	The salaries and Allowances of Members of Parliament Act, 1954	Section 10.
1954	34	The Central Excise and Salt (Amendment) Act, 1954	The whole.
1954	35	The Indian Tariff (Amendment) Act, 1954	The whole.
1954	39	The Indian Tariff (Second Amendment) Act, 1954	The whole.
1954	45	The Andhra State Legislature (Delegation of Powers) Act, 1954	The whole.

1954	46	The Indian Tariff (Third Amendment) Act, 1954	The whole.
1954	48	The Industrial Disputes (Amendment) Act, 1954	The whole.
1954	49	The Tea (Amendment) Act, 1954	The whole.
1954	50	The Coffee Market Expansion (Amendment) Act, 1954	The whole.
1954	52	The Tea (Second Amendment) Act, 1954	The whole.
1954	54	The Rubber (Production and Marketing) Amendment Act, 1954	The whole.
1954	55	The Delimitation Commission (Amendment) Act, 1954	The whole.
1955	2	The Imports and Exports (Control) Amendment Act, 1955	The whole.
1955	9	The Salaries and Allowances of Members of Parliament (Amendment) Act, 1955	The whole.
1955	11	The Drugs (Amendment) Act, 1955	The whole.
1955	12	The Dentists (Amendment) Act, 1955	The whole.
1955	13	The Finance Commission (Miscellaneous Provisions) Amendment Act, 1955	The whole.
1955	17	The Indian Railways (Amendment) Act, 1955	The whole.
1955	18	The Insurance (Amendment) Act, 1955	The whole.
1955	19	The Commanders-in-Chief (Change in Designation) Act, 195	Section 2 and the Schedule.
1955	21	The Sea Customs (Amendment) Act, 1955	The whole.
1955	23	The State Bank of India Act, 1955	Sections 52, 53 and 54 and the Third, Fourth and Fifth Schedules.
1955	24	The Reserve Bank of India (Amendment) Act, 1955	The whole.
1955	25	The Hindu Marriage Act, 1955	Section 30.
1955	26	The Code of Criminal Procedure (Amendment) Act, 1955	Section 2 to 115 and 117 and the Schedule.
1955	27	The Indian Tariff (Amendment) Act, 1955	The whole.
1955	28	The Industrial and State Financial Corporations (Amendment) Act, 1955	The whole.
1955	31	The Indian Coinage (Amendment) Act, 1955	The whole.
1955	33	The State Bank of India (Amendment) Act, 1955	The whole.
1955	35	The Land Customs (Amendment) Act, 1955	The whole.
1955	37	The Negotiable Instruments (Amendment) Act, 1955	The whole.
1955	40	The Chartered Accountants (Amendment)	The whole.

1955	43	The Indian Stamp (Amendment) Act, 1955	The whole.
1955	44	The Abolition of Whipping Act, 1955	The whole.
1955	45	The Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.	Section 21.
1955	48	The Indian Tariff (Second Amendment) Act,	The whole.
1955	49	The Indian Tariff (Third Amendment) Act, 1955	The whole.
1955	50	The Prevention of Corruption (Amendment) Act, 1955	The whole.
1955	51	The Railway Stores (Unlawful Possession) Act, 1955	Section 4.
1955	54	The Insurance (Second Amendment) Act, 1955	The whole.
1955	55	The Press and Registration of Books (Amendment) Act, 1956	The whole.
1955	57	The Citizenship Act, 1955	Section 19.
1956	2	The Representation of the People (Amendment) Act, 1956	The whole.
1956	6	The Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Act, 1956	The whole.
1956	7	The Sales-Tax Laws Validation Act, 1956	The whole.
1956	8	The Capital Issues (Continuance of Control) Amendment Act, 1956	The whole.
1956	9	The Life Insurance (Emergency Provisions) Act, 1956	Section 18.
1956	17	The Indian Registration (Amendment) Act, 1956	The whole.
1956	22	The Indian Red Cross Society (Amendment) Act, 1956	The whole.
1956	27	The Representation of the People (Second Amendment) Act, 1956	Section 2 to 73 and 75 to 83.
1956	28	The Agricultural Produce (Development and Warehousing) Corporation Act, 1956	Section 55.
1956	29	The Travancore-Cochin State Legislature (Delegation of Powers) Act, 1956	The whole.
1956	30	The Hindu Succession Act, 1956	Section 31.
1956	34	The Multi-Unit Co-operative Societies (Amendment) Act, 1956	The whole.
1956	35	The Indian Lac Cess (Amendment) Act, 1956	The whole.
1956	36	The Industrial Disputes (Amendment and Miscellaneous Provision) Act, 1956	Section 2 to 29 and 32.
1956	38	The Reserve Bank of India (Amendment)	The whole.

		Act, 1956	
1956	39	The Code of Criminal Procedure (Amendment) Act, 1956	The whole.
1956	41	The Industrial Disputes (Amendment) Act, 1956	The whole.
1956	42	The Securities Contracts (Regulation) Act, 1956	Section 31.
1956	47	The Indian Coconut Committee (Amendment) Act, 1956	The whole.
1956	54	The Indian Post Office (Amendment) Act, 1956	The whole.
1956	56	The State Financial Corporations (Amendment) Act 1956	The whole.
1956	58	The Central Excises and Salt (Amendment) Act, 1956	The whole.
1956	59	The Indian Railways (Amendment) Act, 1956	The whole.
1956	60	The Representation of the People (Third Amendment) Act, 1956	The whole.
1956	64	The Indian Tariff (Amendment) Act, 1956	The whole.
1956	66	The Code of Civil Procedure (Amendment) Act, 1956	Section 2 to 15
1956	68	The union Territories (Laws) Amendment Act, 1956	The whole
1956	71	The Industries (Development and Regulation) Amendment Act, 1956	The whole.
1956	72	The Representation of the People (Fourth Amendment) Act, 1956	The whole.
1956	73	The Hindu Marriage (Amendment) Act, 1956	The whole.
1956	74	The Central Sales Tax Act, 1956	Section 16.
1956	75	The Kerala State Legislature (Delegation of Powers) Act, 1956	The whole.
1956	78	The Hindu Adoption and Maintenance Act, 1956	Section 29.
1956	79	The State Bank of Hyderabad Act, 1956	Section 43 and 46 and the Second Schedule.
1956	81	The Central Excises and Salt (Second Amendment) Act, 1956	The whole.
1956	86	The Displaced Persons (Compensation and Rehabilitation)Amendment Act, 1956	The whole.
1956	87	The Road Transport Corporations (Amendment) Act, 1956	The whole.
1956	88	The Representation of the People (Miscellaneous Provisions) Act, 1956	Section 3 and 4.
1956	92	The Territorial Army (Amendment) Act.	The whole.

1956	94	The Employees Provident Funds (Amendment) Act, 1956	The whole
1956	95	The Banking Companies (Amendment) Act, 1956	Section 2 to 13 and items 2 to 10 in the Schedule.
1956	99	The Delivery of Books (Public Libraries) Amendment Act, 1956	The whole
1956	100	The Motor Vehicles (Amendment) Act, 1956	Section 2 to 21 and 23 to 102.

1956	101	The Electricity (Supply) Amendment Act, 1956	The whole.
1957	7	The Prevention of Corruption (Amendment) Act, 1957	The whole.
1957	10	The Sea Customs (Amendment) Act, 1957	The whole.
1957	11	The Foreigners Laws (Amendment) Act, 1957	The whole.
1957	12	The Provisional Collection of taxes (Temporary Amendment) Act, 1957	The whole
1957	13	The Essential Commodities (Amendment) Act, 1957	The whole
1957	16	The Central Sales Tax (Amendment) Act, 1957	The whole.
1957	17	The Life Insurance Corporation (Amendment) Act, 1957	Sections 2 to 5 and 7.
1957	18	The Industrial Disputes (Amendment) Act, 1957	The whole.
1957	19	The Reserve Bank of India (Amendment) Act, 1957	The whole.
1957	21	The State Bank of India (Amendment) Act, 1957	The whole.
1957	28	The Essential Commodities (Second Amendment) Act, 1957	The whole.
1957	30	The Minimum Wages (Amendment) Act, 1957	The whole.
1957	31	The Dhoties (Additional Excise Duty) Amendment) Act, 1957	The whole.
1957	32	The Forward Contracts (Regulation) Amendment Act, 1957	Section 2.
1957	34	The Indian Succession (Amendment) Act, 1957	The whole.
1957	35	The Insurance (Amendment) Act, 1957	The whole.
1957	36	The Repealing and Amending Act, 1957	The whole.
1957	37	The Legislative Councils Act, 1957	Sections 12 and

1957	39	The Foreign Exchange Regulation (Amendment) Act, 1957	13. The whole.
1957	40	The Industrial Disputes (Banking Companies) Decision Amendment Act, 1957	The whole.
1957	41	The Indian Tariff (Amendment) Act, 1957	The whole.
1957	42	The Naga Hills Tensing Area Act, 1957	Section 5.
1957	43	The Industrial Finance Corporation (Amendment) Act, 1957	The whole.
1957	45	The Indian Nursing Council (Amendment) Act, 1957	The whole.
1957	48	The Reserve Bank of India (Second Amendment Act, 1957	The whole.
1957	49	The Central Excises and Salt (Amendment) Act, 1957	The whole.
1957	50	The Capital Issues (Control) Amendment Act, 1957	The whole.
1957	51	The Coal Bearing Areas (Acquisition and Development) Amendment Act, 1957	The whole.
1957	52	The Opium Laws (Amendment) Act, 1957	The whole.
1957	53	The Indian Railways (Amendment) Act, 1957	Sections 2 to 17.
1957	55	The Union Duties of Excise (Distribution) Act, 1957	Section 6.
1957	59	The Damodar Valley Corporation (Amendment) Act, 1957	The whole.
1957	60	The Indian Tariff (second Amendment) Act, 1957	The whole.
1957	62	They Navy Act, 1957	Section 186.
1957	65	The Citizenship (Amendment) Act, 1957	The whole.
1957	66	The Delhi Municipal Corporation Act, 1957	Section 505 and 506.
1957	67	The Mines and Minerals (Regulation and Development) Act, 1957	Section 32 and the Third schedule.
1957	68	The Payment of Wages (Amendment) Act, 1957	The whole.
1958	1	The Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1958	The whole.
1958	2	The Criminal Law Amendment Act, 1958	The whole.
1958	3	The Indian Reserve Forces (Amendment) Act, 1958	The whole.
1958	5	The Central Sales Tax (Amendment) Act, 1958	The whole.
1958	7	The Indian Post Office (Amendment) Act.	The whole.

1958	13	The Bombay, Calcutta and Madras Port Trusts (Amendment) Act, 1958.	The whole.
1958	15	The Mines and Minerals (Regulation and Development) Amendment Act, 1958	The whole.
1958	16	The Indian Oaths (Amendment) Act, 1958	The whole.
1958	17	The Hyderabad securities Contracts Regulation (Repeal) Act, 1958	The whole.
1958	19	The Indian Stamp (Amendment) Act, 1958	The whole.
1958	22	The Employees Provident Funds (Amendment) Act, 1958	The whole.
1958	25	The All-India Services (Amendment) Act, 1958	The whole.
1958	26	The Code of Criminal Procedure (Amendment) Act, 1958	The whole.
1958	27	The Mineral Oils (Additional Duties of Excise and Customs) Act, 1958	Section 6.
1958	28	The Armed Forces (Assam and Manipuri) Special Powers Act, 1958	Section 7.
1958	29	The Working Journalists (Fixation of Rates of Wages) Act, 1958	Section 14.
1958	30	The Sugar Export Promotion Act, 1958	Section 14.
1958	31	The Central Sales Tax (Second Amendment) Act, 1958	The whole.
1958	32	The Public Premises (Eviction of Unauthorized Occupants) Act, 1958	Section 14.
1958	34	The Banaras Hindu University (Amendment) Act, 1958	The whole.
1958	36	The Indian Medical Council (Amendment) Act, 1958	The whole.
1958	37	The Rajghat Samadhi (Amendment) Act, 1958	The whole.
1958	38	The Industrial Disputes (Banking Companies) Decision Amendment Act, 1958	The whole.
1958	39	The Sea Customs (Amendment) Act, 1958	The whole.
1958	45	The Tea (Alteration in Duties of Customs and Excise) Act, 1958	The whole.
1958	46	The High Court Judges (Conditions of Services) Amendment Act 1958	The whole.
1958	47	The Poisons (Amendment) Act, 1958	The whole.
1958	48	The Assam Rifles (Amendment) Act, 1958	The whole.
1958	55	The Indian Tariff (Amendment) Act, 1958	The whole.
1958	53	The Foreign Exchange Regulation (Amendment) Act, 1958	The whole.
1958	55	The Salaries and Allowances of Members of	The whole.

		The Salaries and Allowances of Members of Parliament (Amendment) Act, 1958	
1958	56	The Himachal Pradesh Legislative Assembly (Constitution of Proceedings) Validation Act, 1958	Section 5.
1958	58	The Representation of the People (Amendment) Act, 1958	The whole.
1958	59	The Delhi Rent Control Act, 1958 Acts in force in the Union territories The U.P. Home Guards Act, 1947 (U. P. Act I of 1947) as in force in the Union territory of Delhi The Punjab Tobacco Vend fees Act, 1934(Punjab Act 5 of 1934) as in force in the Union territory of Himachal Pradesh Ordinances made by the Governor-General	Section 53. The whole.
1942	11	The Police (Resignation of Office) Ordinance, 1942The Police (Resignation of Office) Ordinance, 1942	So much as in force in the Union territories of the Andaman and Nicobar Islands and Delhi.
1942	66	The Armed Forces (Special Powers) Extension Ordinance, 1942 Other Enactments	The whole.
1888		The Proclamation issued under date the 30th June, 1888 corresponding to the 18th Mithunom 1063 regarding relinquishment of adiyaras.	So much as has not been repealed.
1890	3	The Calcutta Port Act, 1890	Section 77.
1923	4	The Madras Port Trust (Amendment) Act, 1922	The whole.
1929	7	The Madras Port Trust (Amendment) 1929	The whole.
1943	9	The Patiala State Indian Standard Time (Interpretation of References) Ordinance, 2000	The whole.
1944	6	The Travancore Enemy Agents Act, 1120	The whole.
1944	17	The Patiala State Military Stores (Unlawful Possession) Ordinance, 2000	The whole.
1947	15	The Travancore Registration of Adults Act, 1122	The whole
1948	41	The Saurashtra Railways (Substitution of Parties in Civil Proceedings) Ordinance, 1948	The whole.
1948	59	The Saurashtra United Nations (Privileges and Immunities) Ordinance, 1948	The whole.
1949	22	The Patiala and East Punjab States Union United Nations (Security Council) Ordinance, 2005	The whole.
1949	23	The Patiala and East Punjab States Union	The whole

1949	16	The Patiala and East Punjab States Union United Nations (Privileges and Immunities) Ordinance, 2005	The whole.
1949	16	The Patiala and East Punjab States Union Audit of Accounts Ordinance, 2006	The whole.

SCHEDULE 2

SECOND SCHEDULE

(See section 3)

AMENDMENTS

Year	No.	Short title	Amendments
1	2	3	4
Central Acts			
1881	11	The Municipal Taxation Act, 1881	In section 3, for the portion beginning with the words "specified tax" limits of a municipality, the following shall be substituted, namely; - "specified tax payable by any person subject to the Army Act, 1950 46 of 1950. the Navy Act, 1957, or 62 of 1957. the Air Force Act, 1950, 45 of 1950 which is compelled by the exigencies of military, naval or air-force duty to reside within the limits of a municipality..
		The Charitable Endowments Act, 1890	In section 15,- (I) for the words and figures of section III of the Statute 53, George III, Chapter 155, or of any other enactment, the words of any enactment shall be substituted; (ii) the words at a Presidency shall be omitted; (iii) for the expression or of sections 8, 9, 10, and 11 of Act No. XVII of 1864 (An Act to constitute an office of Official Trustee), the expression or of the Official Trustees Act, 1913, shall be substituted.
1890	9	The Indian Railway Act, 1890.	(I) In section 39, the word or occurring after the words Central Government shall be omitted. (ii) In sub-section (I) of section 143, the words, figures and brackets section 34 and sub-section (4), shall be omitted. (iii) In section 148,- (a) in sub-section (I) the figured 144 shall be omitted; (b) in sub-section (2), for the brackets figures and word (2) and (4), and (2) shall be substituted.
1898	5	The Code of Criminal	(I) In sub-section (2) of section 348,

		Procedure, 1898	before the word and figures `` section 209, the words, brackets, figures and letter `` sub-section (6) of section 207A, or shall be inserted. (ii) In section 491, the words `` or a copy of the transcript of the charge to the jury delivered in English shall be inserted at the end.
1903	10	The Victoria Memorial Act, 1903.	In sub-section (1) of section 2,- (a) in clause (d), the words `` of high rank and `` to represent the Chiefs and Nobles of India shall be omitted; (b) in clause (e), for the words in the Ministry of states, the words `` in the Ministry concerned with matters relating to the Victoria Memorial shall be substituted; (c) in clause (g), for the word `` Chairman, the word `` Mayor shall be substituted.
1909	3	The Presidency-towns Insolvency Act, 1909.	In Clause (h) of section 2, the word "and" at the end shall be omitted.
1923	8	The Workmens Compensation Act, 1923.	(I) In clause (m) of sub-section (2) of section 32, the word `and at the end shall be omitted. (ii) To Schedule I, the following Note shall be added, namely:- `` Note.-Complete and permanent loss of the use of any limb or members referred to in this Schedule shall be deemed to be the equivalent of the loss of that limb or member..
1924	2	The Cantonments Act, 1924	In section 161, for the words "he may", the words "the Board may" shall be substituted.
1934	2	The Reserve Bank of India Act,	In sub-section (1) of section 54A, the words "by or" after the words "exercisable by him" shall be omitted.
1939	4	The Motor Vehicles Act, 1939.	(I) In clause (e) of sub-section (2) of section 41, for the words brackets and figures `` sub-section (1) of section 37, the words, brackets and figures `` sub-section (3) of section 36 shall be substituted. (ii) In clause (b) of section 54, the word `` seating shall be omitted. (iii) In sub-section (3) of section 58.before the word `` proviso, the words `` first shall be inserted. (iv) In item (c) of sub-clause (I) of clause (b) of sub-section (2) of section 96, for the words `` a public service vehicle or a goods vehicle, the words `` a

			<p>transport vehicle, the words `` a transport vehicle shall be substituted.</p> <p>(iv) In Form D in the First Schedule, for the portion below the heading `` Authorization to drive a transport vehicle and above the words, `` This licenses is hereby renewed up to..... Signature of Licensing Authority, the following shall be substituted, namely:- `` So long as this licence is valid and is renewed from time to time the holder is authorised to drive a transport vehicle. ----- ----- Signature and designation Date.....19 of prescribed authority..</p>
1942	6	The Multi-Unit Cooperative Societies Act, 1942.	In sub-section (1) of section 5C, after the words `` Twelfth Schedule, the words and figures `` to the Bombay Reorganization Act, 1960, shall be inserted.
1947	7	The Foreign Exchange Regulation Act, 1947.	In clause (a) of sub-section (6) of section 14, for the words `` documents of title, the words `` certificates of title shall be substituted.
1947	15	The Armed Forces (Emergency duties) Act, 1947	In sub-section (2) of section 2, for the words, brackets and figures `` the Indian Navy (Discipline) Act, 1934, the words and figures `` the Navy Act, 1957 shall be substituted.
1950	43	The Representation of the People Act, 1950.	(I) In clause (c) of sub-section (1) of section 16, the words `` and illegal shall be omitted. (ii) In the proviso to sub-section (3) of section 23, the words `` in the same state shall be omitted. (iii) In the Fifth Schedule, for the heading `` [see section 27A(2), 27D and 27C], the heading `` [See section 27A(2)] shall be substituted.
1952	37	The Cinematograph Act, 1952.	(I) In section 11, for the words and letter `` Part C State, the words `` Union territory shall be substituted. (ii) In sub-section (1) of section 13, for the words and letter `` whole Part C State or any part thereof, the words `` whole or any part of a Union territory shall be substituted.
1955	16	The Medicinal and Toilet Preparations (Excise Duties) Act, 1955.	In clause (iv) of sub-section (2) of section 19, for the words `` of any process, the words `` or any process shall be substituted.

1956	28	The Agricultural Produce (Development and Warehousing) Corporations Act, 1956.	(I) In clause (v) of section 31, after the words ``any interest in, the word ``any shall be inserted.
1956	30	The Hindu Succession Ct, 1956.	In section 30, the brackets and figure ``(1) before the words ``Any Hindu shall be omitted.
1956	51	The Indian Institute of Technology (Kharagpur) Act, 1956.	In clause (c) of section 26, the word ``by shall be omitted.
1956	96	The Slum Areas (Improvement and Clearance) Act, 1956.	In section 38, for the word ``him, the word ``it shall be substituted.
1957	20	The Coal Bearing Areas (Acquisition and Development) Act, 1957.	In clause (b) of section 24, after the word
1957	27	The Wealth-tax Act, 1957	(I) In sub-section (2) of section 14, for the words ``and setting forth such other particulars as may be required in the notice, the words and brackets `` , setting forth (along with such other particulars as may be required by the notice), shall be substituted. (ii) In sub-section (6) of section 24, for the brackets and figure ``(4), the brackets and figure ``(5) shall be substituted.
1957	29	The Expenditure-tax Act, 1957	In sub-section (2) of section 13, for the words ``and setting forth such other particulars as may be required in the notice relating to the expenditure of such person, the words and brackets , setting forth (along with such other particulars as may be required by the notice) his expenditure shall be substituted.
1957	37	The Legislative Councils Act, 1957.	In sub-section (8) of section 8, for the figures, letters and word ``26th April, 1958, the figures, letters and word ``13th May, 1958 shall be, and shall be deemed always to have been, substituted.
1957	62	The Navy Act, 1957.	In Section 63, in sub-section (I) and (2), for the word "abroad" the word "abroad" shall be, and shall be deemed always to have been, substituted.

1957	66	The Delhi Municipal Corporation Act, 1957.	(i) In sub-section (2) of section 222, for the words "inspect, repair, alter, renew or remove", the words "inspects, repairs, alters, renews or removes" shall be substituted. (ii) In sub-section (5) of section 397 for the word "Swines", the word "Swine" shall be substituted.
1958	18	The gift-tax Act, 1958	(I) In sub-section (3) of section 19, for the words "that section", the words "those sections" shall be substituted. (ii) In sub-section (1) of section 20 for the words "on the amount of taxable gifts", the words "on the value of the taxable gifts" shall be substituted.
1958	43	The Trade and Merchandise Marks Act, 1958.	(I) In sub-section (1) of section 4, for the word (ii) In sub-section (2) of section 136 before the words and figures "the Trade Marks Act, 1940", the words and figures "the Indian Merchandise Marks Act, 1889, or" shall be inserted.
1958	44	The Merchant Shipping Act, 1958.	(I) In sub-section (3) of section 45 for the words "in any case", the words "in case" shall be substituted.
1958	59	The Delhi Rent Control Act, 1958.	(I) In section 46, for the words "Estate Officer to the Government of Estates" shall be substituted.
1959	10	The Parliament (prevention of Disqualification) Act, 1959.	In part I of the Schedule, under the heading "BODIES UNDER THE CENTRAL GOVERNMENT"- (I) In the third, fourth, fifth, sixth, seventh, eleventh, twelfth, thirteenth, fifteenth and sixteenth items, the brackets and word "(Private)" shall be omitted; (ii) in the ninth item, of the words and brackets "Nangal Fertilizers and Chemicals (private) Limited", , the words "Hindustan Chemicals and Fertilizers Limited" shall be substituted; (iii) in the eleventh item, after the word "National", the word "Industrial" shall be inserted.